

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/2183/2021**

This the 26th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. DINESH SHARMA, MEMBER (A)**

Ishrat Ahmad Zargar, Son of Bashir Ahmad Zargbar, Resident of Zainakadal, Srinagar and 6 ors.

.....Applicant

(Advocate:- Mr. Mutahar Ah Makhdoomi-**Not Present**)

**Versus**

1. State of Jammu and Kashmir through Commissioner/Secretary to Government, Technical Education Department, Civil Secretariat, Srinagar. Jammu and 2 ors. ....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**ORDER  
[ORAL]**

**(Delivered by Hon'ble Mr. Dinesh Sharma, Member-A)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last date also i.e., 12.04.2021, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(DINESH SHARMA)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**